NATIONAL HUMAN RIGHTS COMMISSION

Tribune, Delhi, 19/09/2026

Page No: 2, Size: 15.66cm × 13.47cm

NHRC takes cognisance of child's death after falling into manhole

TRIBUNE NEWS SERVICE

NEW DELHI, SEPTEMBER 18

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the reported death of a four-year-old girl who allegedly fell into an uncovered manhole while playing near her house in Palwal, Haryana, on September 14.

The Commission has issued notices to the Deputy Commissioner and Superintendent of Police, Palwal, seeking a detailed report on the incident within two weeks.

According to an NHRC statement, the report should include the status of the investigation and details of compensation, if any, provided to the deceased child's family.

"The contents of the media report, if found to be true, raise serious issues relating to violation of human rights. According to the report, the girl was playing near her house when she fell into the uncovered manhole. Her family and locals subsequently found her inside the manhole, and rushed her in critical condition to the District Civil Hospital, where doctors declared her dead," the Commission said. The incident has raised questions over the alleged failure of authorities to address a public safety hazard.

According to media reports cited by the Commission, local residents had repeatedly complained to the authorities about the uncovered manhole, but it allegedly remained unattended. The NHRC's intervention comes amid increasing scrutiny of civic authorities over hazardous open drains, manholes and other unsafe public infrastructure. The Commission has sought an official account from the district administration and police before taking any further view.

The Tribune Sat, 19 September 2026 https://epaper.tribuneindia.com/c/81036556

NATIONAL HUMAN RIGHTS COMMISSION

Dainik Tribune, Chandigarh, 18/09/2026

Page No: 9, Size: 11.38cm × 21.48cm

मानवाधिकारों के उल्लंघन पर होगी सख्त कार्रवाई : गोयल

राजपुरा, 17 सितंबर (निस)

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के स्पेशल मॉनिटर (बच्चे एवं बुजुर्ग नागरिक) बाल कृष्ण गोयल ने आज पटियाला में जिला प्रशासन के अधिकारियों के साथ उच्च स्तरीय बैठक कर नागरिकों के मानवाधिकारों की सुरक्षा के लिए किए जा रहे प्रयासों की समीक्षा की। उन्होंने विशेष रूप से बच्चों, बुजुर्ग नागरिकों और महिलाओं के अधिकारों की सुरक्षा के लिए किए जा रहे प्रबंधों का जायजा लिया।

बाल कृष्ण गोयल ने स्पष्ट किया कि राष्ट्रीय मानवाधिकार आयोग द्वारा मानवाधिकारों के किसी भी प्रकार के उल्लंघन को बर्दाश्त नहीं किया जाएगा और उल्लंघन करने वालों के खिलाफ सख्त कार्रवाई अमल में लाई जाएगी। उन्होंने सभी विभागों के अधिकारियों को निर्देश दिए कि बच्चों, बुजुर्गों और महिलाओं सहित प्रत्येक नागरिक के मानवाधिकारों की प्रभावी सुरक्षा सुनिश्चित करने के लिए आपसी तालमेल एवं सहयोग से कार्य किया जाए। पटियाला दौरे के दौरान गोयल ने केंद्रीय जेल, पीडीएस वितरण केंद्रों, पुलिस थानों, अस्पतालों, चाइल्ड केयर इंस्टीट्यूशंस, वृद्धाश्रम, सरकारी-आवासीय स्कूलों, ऑब्जर्वेशन होम, वन स्टॉप सेंटर और आंगनवाड़ी केंद्रों का दौरा कर निरीक्षण किया। बैठक के दौरान एडीसी (अर्बन डेवलपमेंट) नवरीत कौर सेखों ने डिप्टी कमिश्नर डॉ. हिमांशु अग्रवाल की ओर से गोयल का स्वागत किया। एसपी सिटी मोहित अग्रवाल ने एसएसपी हरमनदीप सिंह हंस की ओर से भरोसा दिलाया कि पटियाला पुलिस आयोग के निर्देशों का पालन करते हुए पूरा सहयोग देगी।

पटियाला में जिला प्रशासन के अधिकारियों के साथ उच्च स्तरीय बैठक करते एनएचआरसी स्पेशल मॉनिटर बाल कृष्ण गोयल।

Source: https://patialapolitics.com/75596/

Patiala News:Human Rights Commission Special Monitor meets with health officials

Patiala 18 September ( ) A meeting was held at the Civil Surgeon's Office, Patiala under the chairmanship of National Human Rights Commission Special Monitor Mr. Bal Krishna Goyal. On this occasion, Civil Surgeon Dr. Shelly Jaitley , Medical Superintendent (MKH) Dr. Vikas Goyal , SMO (MKH) Dr. Shabdeep Kaur , all Program Officers and the team of Media Wing were present.News

During the meeting, Mr. Bal Krishna Goyal issued instructions regarding improvement in the parking system of Mata Kushallya Hospital, stopping parking of vehicles in emergency and OPD areas , separate parking for staff and three hours validity on parking slip .

He instructed that apart from this, instructions were also given regarding cleanliness in the hospital , arrangement of toilets , proper disposal of biomedical waste , weekly checking of suggestion box and provision of ultrasound facility to the patients in the hospital itself.

On this occasion, the problems of the nursing staff , details of the hospital staff , services being provided by CHCs and SDH hospitals were discussed.

Source: https://english.dainikjagranmpcg.com/national/nhrc-seeks-report-on-4-year-old%E2%80%99s-manhole-death-in-palwal/article-31600

NHRC Seeks Report on 4-Year-Old's Manhole Death in Palwal
Digital Desk On 18 Sep 2026

NHRC seeks a report from Palwal officials after a four-year-old girl allegedly died after falling into an open manhole near her home.

The National Human Rights Commission (NHRC), India, has taken suo motu cognisance of a media report concerning the alleged death of a four-year-old girl after she fell into an open manhole near her home in Palwal, Haryana.

The incident was reportedly reported on September 14, when the child was playing near her house and allegedly fell into the uncovered manhole.

The NHRC has issued notices to the Deputy Commissioner and Superintendent of Police, Palwal, seeking a detailed report on the matter within two weeks.

NHRC Seeks Details of Investigation
According to the NHRC, the media report stated that the manhole allegedly remained open despite complaints by local residents to the concerned authorities.

The commission said that, if the contents of the report are found to be true, the incident would raise serious concerns relating to human rights.

The report sought by the NHRC is expected to include details of the status of the investigation and information on compensation, if any, paid to the family of the deceased child.

Child Found by Family and Residents
According to the media report cited by the NHRC, the girl's family and local residents found her inside the open manhole after the incident.

She was reportedly taken to the District Civil Hospital, where doctors declared her dead.

The NHRC's action follows the media report published on September 16 and is intended to obtain an official account of the circumstances surrounding the child's death.

The commission's notice does not itself establish liability on the part of any individual or authority. Further details are expected after the district administration and police submit their reports.

Source: https://globalgovernancenews.com/nhrc-seeks-report-on-palwal-girls-manhole-death/

HomeGOVERNANCE NEWSNHRC Seeks Report on Palwal Girl's Manhole Death

NHRC Seeks Report on Palwal Girl's Manhole Death

Commission issues notices to Palwal officials over reported death of four-year-old girl after falling into uncovered manhole

By Global Governance News On Sep 18, 2026

GG News Bureau
Palwal, 18th Sept: The National Human Rights Commission (NHRC) has taken suo motu cognizance of the reported death of a four-year-old girl who allegedly fell into an uncovered manhole while playing near her house in Palwal on September 14.

The Commission has issued notices to the Deputy Commissioner and Superintendent of Police, Palwal, seeking a detailed report on the incident within two weeks.

The NHRC said that if the contents of the media report are found to be true, the incident raises serious issues concerning violation of human rights.

The report sought by the Commission is expected to include details of the investigation into the incident and information on whether any compensation has been paid to the family of the deceased girl.

According to the media report cited by the NHRC, the girl was found inside the uncovered manhole by her family members and local residents after she went missing while playing near her home. She was reportedly taken in critical condition to the District Civil Hospital, where doctors declared her dead.

The report also stated that local residents had allegedly made several complaints to the concerned authorities regarding the uncovered manhole, but it remained open.

The NHRC's intervention follows the media report published on September 16 and seeks accountability and further details from the district authorities regarding the circumstances surrounding the child's death.

Source: https://www.siasat.com/a-peculiar-symbol-50-cctvs-inside-delhi-police-probe-of-rape-3544585/amp/

India
A peculiar symbol, 50 CCTVs: Inside Delhi Police probe of rape

With no apparent eyewitness or immediate clue about the identity of the victim or the perpetrators, investigators initially faced difficulty in establishing what had happened and identifying those involved.

September 18, 2026 10:07 pm

New Delhi: A peculiar symbol noticed on a tempo after analysing 50-camera closed-circuit television (CCTV) footage proved handy in the probe of the alleged gang rape and murder of a teenage girl here, whose decomposed body and the absence of a missing complaint by family posed serious challenges for the Delhi Police.

A girl, aged around 15-17 years, was allegedly raped, stabbed to death and dumped in an open field by four people, including three minors, after she went with them in the tempo. They were known to each other and allegedly drank together before the incident, the police said.

The body of the girl was found in an open field near Jaipal Rana's field on Kushak Road on September 13. It was so highly decomposed that the gender could not be immediately ascertained, while some parts of the body had also been eaten by stray dogs and one hand was found separated from the body, police said.

No missing complaint, or documents to establish victim's age
The family had not filed a missing complaint, as the girl would often leave home and return after a few days, according to police. Her parents are daily wage labourers and the family did not have documents to establish her exact age. A doctor subsequently opined that her age was between 15 and 17 years, police said.

With no apparent eyewitness or immediate clue about the identity of the victim or the perpetrators, investigators initially faced difficulty in establishing what had happened and identifying those involved.

A peculiar symbol on car leads to suspect
There were also no CCTV cameras in the immediate vicinity of the spot. However, a camera located some distance away captured a vehicle moving around the relevant time. The vehicle was identified as a tempo, but its registration number could not be seen because of darkness, police said.

Investigators then began tracking the tempo across different CCTV locations. The only distinctive clue available was a peculiar symbol visible on the left side of the vehicle, which was used to identify and follow it through footage from around 50 cameras covering the area and adjoining routes.

Vehicle shortlisted
"We shortlisted the vehicle based on a round ring type symbol and AC unit attached to it," a senior police officer said.

The painstaking CCTV analysis eventually helped police trace the suspected tempo to Khadda Colony in the Swaroop Nagar area during a night-long operation on the intervening night of September 15 and 16.

The driver was identified and questioned, following which the investigation led to the apprehension of four persons, including three juveniles, allegedly linked to the crime.

The accused has been identified as Shivam alias Sudama alias Chuchu, a resident of Khadda Colony, while the three juveniles are aged 16 and 17, police said.

Two knives allegedly used in the crime, clothes allegedly worn by the accused and the tempo were recovered.

Police said further investigation was underway to establish the sequence of events, ascertain the individual roles of those apprehended and verify forensic and technical evidence.

This post was last modified on September 18, 2026 10:07 pm

Source: https://www.tribuneindia.com/news/haryana/nhrc-takes-cognisance-of-childs-death-after-falling-into-manhole/amp

NHRC takes cognisance of child's death after falling into manhole
Tribune News Service
new delhi, Updated At : 01:34 AM Sep 19, 2026 IST

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the reported death of a four-year-old girl who allegedly fell into an uncovered manhole while playing near her house in Palwal, Haryana, on September 14.

The Commission has issued notices to the Deputy Commissioner and Superintendent of Police, Palwal, seeking a detailed report on the incident within two weeks.

According to an NHRC statement, the report should include the status of the investigation and details of compensation, if any, provided to the deceased child’s family.

“The contents of the media report, if found to be true, raise serious issues relating to violation of human rights. According to the report, the girl was playing near her house when she fell into the uncovered manhole. Her family and locals subsequently found her inside the manhole, and rushed her in critical condition to the District Civil Hospital, where doctors declared her dead,” the Commission said.

The incident has raised questions over the alleged failure of authorities to address a public safety hazard.

According to media reports cited by the Commission, local residents had repeatedly complained to the authorities about the uncovered manhole, but it allegedly remained unattended.

The NHRC’s intervention comes amid increasing scrutiny of civic authorities over hazardous open drains, manholes and other unsafe public infrastructure. The Commission has sought an official account from the district administration and police before taking any further view.

According to police, the girl, a lower kindergarten student at a private school in Palwal, went missing from her home around 8 pm on the day of the incident. After failing to locate her, the family alerted neighbours, who joined the search.

After nearly an hour, some residents suggested checking the open manhole outside the house.

“The family checked the open sewer and found the girl inside. They immediately pulled her out and rushed her to Civil Hospital in Palwal but doctors declared her dead on arrival,” a police officer said.

“It was dark when the incident took place as a power outage had occurred. The girl must have not been able to see the manhole in the dark and fell into it,” the officer added.

India Education Diary, Online News, 19/09/2026

Source: https://indiaeducationdiary.in/nhrc-india-takes-suo-motu-cognizance-of-the-reported-death-of-a-four-year-old-girl-after-falling-into-an-uncovered-manhole-near-her-house-in-palwal-haryana/

NHRC, India takes suo motu cognizance of the reported death of a four-year-old girl after falling into an uncovered manhole near her house in Palwal, Haryana
By iednewsdesk September 18, 2026

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a four-year-old girl died after falling into an uncovered manhole while playing near her house in Palwal, Haryana on 14th September 2026. Reportedly, despite several complaints by the local residents to the concerned authorities, the manhole remained uncovered. DownloadInteractive Maps

The Commission has observed that the contents of the media report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Deputy Commissioner and the Superintendent of Police, Palwal, calling for a detailed report on the matter within two weeks. The report is expected to include the status of the investigation and compensation, if any, paid to the next of kin of the deceased.

According to the media report, carried out on 16th September 2026, the victim girls' family and local residents found her inside the uncovered manhole and took her in critical condition to the District Civil Hospital, where the doctors declared her dead.

Pragativadi, Online News, 19/09/2026

Source: https://pragativadi.com/lakhana-school-mismanagement-nhrc-takes-cognisance-nuapada-collector-orders-joint-probe/

Home » Lakhana School Mismanagement: NHRC Takes Cognisance, Nuapada Collector Orders Joint Probe

Lakhana School Mismanagement: NHRC Takes Cognisance, Nuapada Collector Orders Joint Probe
by Itishree Sethy September 18, 2026 in Odisha, Trending Now Reading Time: 1 min read

Following a media report by Pragativadi highlighting severe infrastructure deficits and a lack of teaching staff at the Lakhana village school, the National Human Rights Commission (NHRC) has officially taken cognisance of the issue.

A formal case (Case No. 899/18/30/2026) has been registered with the rights panel regarding the safety, education, and overall well-being of the 96 students enrolled at the institution.

In response to the NHRC action, the Nuapada Collector and District Magistrate issued orders for a comprehensive joint inquiry into the school’s conditions. The Block Development Officer (BDO) and the Block Education Officer (BEO) of Komna have been instructed to execute the probe.

Scope of the Inquiry

Under the Collector’s directive, the joint team will inspect:

Infrastructure & Facilities: Physical state of the school building, availability of functional classrooms, clean drinking water, sanitation facilities, and electrical infrastructure.

Staffing & Operations: Current strength of teaching and non-teaching personnel, student attendance rates, and general safety protocols.

Risk Assessment: Immediate hazards threatening student safety, alongside a review of past administrative interventions.

The BDO and BEO must submit their joint inspection and action-taken report to the District Collector within three days of receiving the official directive.

Source: https://nhrc.nic.in/media/press-release/nhrc,-indias-fifth-itec-executive-capacity-building-programme-on-human-rights-for-nhris-of-the-global-south-concludes-in-new-delhi

NHRC, India's fifth ITEC Executive capacity-building programme on human rights for NHRIs of the Global South concludes in New Delhi

Press release

National Human Rights Commission

New Delhi: 18th September 2026

NHRC, India's fifth ITEC Executive capacity-building programme on human rights for NHRIs of the Global South concludes in New Delhi

The Commission organised the programme in partnership with the Ministry of External Affairs, Government of India

In his valedictory address, NHRC, India Chairperson, Justice V. Ramasubramanian calls for stronger cooperation among Global South NHRIs

Says, sharing experiences, addressing challenges and learning from mistakes contribute to institutional learning and improvement

Several eminent speakers addressed the 38 senior functionaries from 14 NHRIs of the Global South on various aspects of governance and human rights

The six-day Indian Technical and Economic Cooperation (ITEC) Executive Capacity Building Programme on human rights for National Human Rights Institutions (NHRIs) of the Global South successfully concluded in New Delhi. The programme was organised by the National Human Rights Commission (NHRC), India in collaboration with the Ministry of External Affairs (MEA). The valedictory session was addressed by NHRC, India Chairperson, Justice V. Ramasubramanian, in the presence of Joint Secretaries, Shri Samir Kumar and Smt. Saidingpuii Chhakchhuak and other senior officers.

The programme, which began on 14th September 2026, witnessed participation of 38 senior functionaries from 14 NHRIs of Algeria, Chile, Ecuador, Ethiopia, Indonesia, Kazakhstan, Kenya, Kyrgyzstan, Malaysia, Oman, Samoa, South Africa, Tajikistan and Zimbabwe. It included interactive sessions with eminent persons and domain experts in which participants were introduced to various aspects of civil and political rights as well as socio-economic and cultural rights.

The speakers included NHRC, India Chairperson, Justice V. Ramasubramanian, Secretary General, Shri Piyush Goyal, Director General (Investigation), Smt. Anupama Nilekar Chandra, UN Resident Coordinator, India, Mr. Stefan Priesner, NHRC, India Joint Secretary, Shri Samir Kumar, Former Secretary, Govt. of India, Smt. Bhamathi

Balasubramaniam, Prof. (Dr.) Vartika Nanda, Indian Prison Reformer & Founder, Tinka Tinka Foundation, Prof. (Dr.) Pratap Sharan, Head of Psychiatry Department, AIIMS, Dr.Purva Mittal, NHRC, India Special Monitor and Shri Chandra Mishra, Founder, Beggar Corporation. The programme was also enriched by the experiences shared by functionaries of various NHRIs.

In his closing remarks, NHRC, India Chairperson, Justice V. Ramasubramanian, expressed his heartfelt gratitude to all the participants for their camaraderie and positive energy during the programme. He said the Capacity-Building Programme goes beyond explaining international human rights instruments, as their practical application varies according to the historical, cultural, social and economic contexts of different countries. Drawing an analogy from science, he said that NHRIs work in the “laboratory” of human rights, where sharing experiences, addressing challenges and learning from mistakes contribute to institutional learning and improvement.

Justice Ramasubramanian expressed appreciation for the active participation of the delegates and emphasised the importance of friendship, cooperation and mutual understanding among NHRIs in advancing human dignity, peace and mutual respect. He also acknowledged the need for stronger cooperation among NHRIs of the Global South and formalising a common platform for collaboration

The participants lauded NHRC, India and MEA for organising this programme. They appreciated the opportunity to learn about various aspects of human rights, good governance and the Indian ethos of respecting human rights in a democracy with diverse social, cultural, religious and linguistic identities. The participants also got the opportunity to visit iconic places like Rashtrapati Bhawan, Red Fort and TajMahal to have an immersive experience of India’s rich cultural heritage.

NHRC, India Joint Secretary, Shri Samir Kumar presented an overview of the training programme, noting that participants from 46 countries and nearly 200 representatives from various NHRIs have been part of this initiative. He emphasised the need for a nuanced approach while upholding the universality of human rights and appreciated the participants’ active engagement and valuable exchange of knowledge and experiences throughout the programme.

Source: https://www.pib.gov.in/PressReleseDetailm.aspx?PRID=2312278®=48&lang=2

वैश्विक दक्षिण के राष्ट्रीय मानवाधिकार संस्थाओं के लिए मानवाधिकारों पर भारत का पांचवां आईटीईसी कार्यकारी क्षमता-निर्माण कार्यक्रम, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), नई दिल्ली में संपन्न हुआ
आयोग ने विदेश मंत्रालय, भारत सरकार के सहयोग से इस कार्यक्रम का आयोजन किया

अपने समापन भाषण में, भारत के राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमणियन ने वैश्विक दक्षिण के राष्ट्रीय मानवाधिकार संस्थानों (एनएचआरआई) के बीच मजबूत सहयोग का आह्वान किया

उन्होंने कहा कि अनुभवों का साझाकरण, चुनौतियों का समाधान और गलतियों से सीखना संस्थागत शिक्षा और सुधार में योगदान देता है

कई प्रख्यात वक्ताओं ने वैश्विक दक्षिण के 14 राष्ट्रीय मानवाधिकार संस्थानों के 38 वरिष्ठ पदाधिकारियों को शासन और मानवाधिकारों के विभिन्न पहलुओं पर संबोधित किया

प्रविष्टि तिथि: 18 SEP 2026 8:07PM by PIB Delhi

वैश्विक दक्षिण के राष्ट्रीय मानवाधिकार संस्थानों (एनएचआरआई) के लिए मानवाधिकारों पर आयोजित छह दिवसीय भारतीय तकनीकी और आर्थिक सहयोग (आईटीईसी) कार्यकारी क्षमता निर्माण कार्यक्रम नई दिल्ली में सफलतापूर्वक संपन्न हुआ। यह कार्यक्रम भारत के राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा विदेश मंत्रालय (एमईए) के सहयोग से आयोजित किया गया था। समापन सत्र को एनएचआरसी, भारत के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमणियन ने संयुक्त सचिव श्री समीर कुमार और श्रीमती सैदिंगपुई छकछुआक तथा अन्य वरिष्ठ अधिकारियों की उपस्थिति में संबोधित किया।

14 सितंबर 2026 को शुरू हुए इस कार्यक्रम में अल्जीरिया, चिली, इक्वाडोर, इथियोपिया, इंडोनेशिया, कजाकिस्तान, केन्या, किर्गिस्तान, मलेशिया, ओमान, समोआ, दक्षिण अफ्रीका, ताजिकिस्तान और जिम्बाब्वे सहित 14 राष्ट्रीय मानवाधिकार संस्थानों के 38 वरिष्ठ पदाधिकारियों ने भाग लिया। इसमें प्रख्यात व्यक्तियों और संबंधित क्षेत्र के विशेषज्ञों के साथ संवादात्मक सत्र शामिल थे, जिनमें प्रतिभागियों को नागरिक और राजनीतिक अधिकारों के साथ-साथ सामाजिक-आर्थिक और सांस्कृतिक अधिकारों के विभिन्न पहलुओं से परिचित कराया गया।

वक्ताओं में भारत के राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमण्यम, महासचिव श्री पीयूष गोयल, महानिदेशक (जांच), श्रीमती अनुपमा नीलेकर चंद्र, संयुक्त राष्ट्र की भारत निवासी समन्वयक, श्री स्टीफन प्रीसनर, एनएचआरसी, भारत के संयुक्त सचिव, श्री समीर कुमार, भारत सरकार के पूर्व सचिव, श्रीमती भामथी बालासुब्रमण्यम, प्रोफेसर (डॉ.) वर्तिका नंदा, भारतीय कारागार सुधारक और टिंका टिंका फाउंडेशन की संस्थापक, प्रोफेसर (डॉ.) प्रताप शरण, एम्स के मनोचिकित्सा विभाग के प्रमुख, डॉ. पूर्वा मित्तल, एनएचआरसी, भारत की विशेष पर्यवेक्षक और श्री चंद्र मिश्रा, बेगर कॉर्पोरेशन के संस्थापक शामिल थे। विभिन्न राष्ट्रीय मानवाधिकार संस्थानों (एनएचआरआई) के पदाधिकारियों द्वारा साझा किए गए अनुभवों से भी कार्यक्रम समृद्ध हुआ।

समापन भाषण में, भारत के राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमणियन ने कार्यक्रम के दौरान सभी प्रतिभागियों के सौहार्द और सकारात्मक ऊर्जा के लिए हार्दिक आभार व्यक्त किया। उन्होंने कहा कि क्षमता निर्माण कार्यक्रम केवल अंतरराष्ट्रीय मानवाधिकार उपकरणों की व्याख्या तक सीमित नहीं है, क्योंकि इनका व्यावहारिक अनुप्रयोग विभिन्न देशों के ऐतिहासिक, सांस्कृतिक, सामाजिक और आर्थिक संदर्भों के अनुसार भिन्न होता है। विज्ञान से उदाहरण देते हुए उन्होंने कहा कि राष्ट्रीय मानवाधिकार संस्थान मानवाधिकारों की "प्रयोगशाला" में कार्य करते हैं, जहाँ अनुभवों को साझा करना, चुनौतियों का समाधान करना और गलतियों से सीखना संस्थागत शिक्षा और सुधार में योगदान देता है।

न्यायमूर्ति रामासुब्रमणियन ने प्रतिनिधियों की सक्रिय भागीदारी की सराहना की और मानवीय गरिमा, शांति और आपसी सम्मान को बढ़ावा देने में राष्ट्रीय संस्थानों (एनएचआरआई) के बीच मित्रता, सहयोग और पारस्परिक समझ के महत्व पर जोर दिया। उन्होंने वैश्विक दक्षिण के राष्ट्रीय संस्थानों के बीच मजबूत सहयोग की आवश्यकता और सहयोग के लिए एक साझा मंच को औपचारिक रूप देने की आवश्यकता को भी स्वीकार किया।

कार्यक्रम में शामिल प्रतिभागियों ने इस कार्यक्रम के आयोजन के लिए भारत के राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), विदेश मंत्रालय (एमईए) की सराहना की। उन्होंने विविध सामाजिक, सांस्कृतिक, धार्मिक और भाषाई पहचान वाले लोकतंत्र में मानवाधिकारों, सुशासन और मानवाधिकारों के सम्मान के भारतीय लोक-व्यवहार के विभिन्न पहलुओं के बारे में जानने के लिए मिले अवसर की प्रशंसा की। प्रतिभागियों को राष्ट्रपति भवन, लाल किला और ताजमहल जैसे प्रतिष्ठित स्थानों का दौरा करने और भारत की समृद्ध सांस्कृतिक विरासत का अनुभव प्राप्त करने का अवसर भी मिला।

भारत के राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के संयुक्त सचिव श्री समीर कुमार ने प्रशिक्षण कार्यक्रम का संक्षिप्त विवरण प्रस्तुत करते हुए बताया कि इस पहल में 46 देशों के प्रतिभागी और विभिन्न राष्ट्रीय मानवाधिकार संस्थानों के लगभग 200 प्रतिनिधि शामिल हुए हैं। उन्होंने मानवाधिकारों की सार्वभौमिकता को बनाए रखते हुए एक सूक्ष्म दृष्टिकोण की आवश्यकता पर भी बल दिया और कार्यक्रम के दौरान प्रतिभागियों की सक्रिय भागीदारी और ज्ञान एवं अनुभवों के बहुमूल्य आदान-प्रदान की सराहना की।

पीके/केसी/पीएस/एसएस

(रिलीज़ आईडी: 2312278) आगंतुक पटल : 125
इस विज्ञप्ति को इन भाषाओं में पढ़ें: English , Urdu

Source: https://www.hindusthansamachar.in/Encyc/2026/9/18/NHRC-NOTICE-PALWAL-SP-.php

मानवाधिकार आयोग ने पलवल हादसे का लिया स्वतः संज्ञान

18 Sep 2026 17:42:53

नई दिल्ली, 18 सितंबर (हि.स.)। राष्ट्रीय मानवाधिकार आयोग ने हरियाणा के पलवल में उस हादसे का स्वतः संज्ञान लिया है जहां एक बालिका की अपने घर के पास एक खुले मैनहोल में गिरकर मौत हो गई। आयोग ने पलवल के उपायुक्त और पुलिस अधीक्षक को दो सप्ताह के भीतर विस्तृत रिपोर्ट सौपने का निर्देश दिया है।

प्रकाशित खबरों के अनुसार पलवल में अपने घर के पास खेलते समय एक चार वर्षीय बालिका खुले मैनहोल में गिर गई। परिवार और स्थानीय निवासियों ने मैनहोल से निकालकर उसे गंभीर हालत में जिला सिविल अस्पताल पहुंचाया, जहां डॉक्टरों ने उसे मृत घोषित कर दिया।

मीडिया रिपोर्ट के मुताबिक, स्थानीय निवासियों ने संबंधित अधिकारियों से कई शिकायतें करने के बावजूद मैनहोल खुला ही रहा। आयोग ने रिपोर्ट में जांच की स्थिति और मृतक के परिजनों को दिए गए मुआवजे (यदि कोई हो) का विवरण शामिल करने का निर्देश दिया है।

हिन्दुस्थान समाचार / श्रद्धा द्विवेदी

Source: https://www.swatantraprabhat.com/article/188659/national-human-rights-commission-will-not-tolerate-violation-of-human

नेशनल ह्यूमन राइट्स कमीशन ह्यूमन राइट्स का उल्लंघन बर्दाश्त नहीं करेगा, दोषियों के खिलाफ सख्त कार्रवाई की जाएगी: NHRC के स्पेशल मॉनिटर बाल कृष्ण गोयल

सरकारी डिपार्टमेंट बच्चों, सीनियर सिटिजन और महिलाओं समेत हर नागरिक के ह्यूमन राइट्स की रक्षा के लिए मिलकर काम करें: गोयल

By हर्षिता यादव
Published On Sep 18, 2026 08:19 PM IST

पटियाला- नेशनल ह्यूमन राइट्स कमीशन (NHRC) के स्पेशल मॉनिटर (बच्चे और सीनियर सिटिजन) बाल कृष्ण गोयल ने आज पटियाला में जिला प्रशासन के अधिकारियों के साथ एक हाई-लेवल मीटिंग की और नागरिकों के ह्यूमन राइट्स की रक्षा के लिए की जा रही कोशिशों का रिव्यू किया। उन्होंने खासकर बच्चों, सीनियर सिटिजन और महिलाओं के अधिकारों की रक्षा के लिए किए जा रहे इंतज़ामों का रिव्यू किया।

बाल कृष्ण गोयल ने साफ किया कि नेशनल ह्यूमन राइट्स कमीशन ह्यूमन राइट्स का कोई भी उल्लंघन बर्दाश्त नहीं करेगा और उल्लंघन करने वालों के खिलाफ सख्त कार्रवाई की जाएगी। उन्होंने सभी डिपार्टमेंट के अधिकारियों को बच्चों, बुज़ुर्गों, महिलाओं समेत हर नागरिक के ह्यूमन राइट्स की असरदार सुरक्षा पक्का करने के लिए कोऑर्डिनेशन और कोऑपरेशन से काम करने का निर्देश दिया।

स्पेशल मॉनिटर ने नागरिकों से अपने अधिकारों, अधिकारों के उल्लंघन और उनकी सुरक्षा के लिए मौजूद कानूनी और इंस्टीट्यूशनल इंतज़ामों के बारे में जागरूक होने की अपील की। उन्होंने कहा कि हर व्यक्ति को किसी भी तरह के ह्यूमन राइट्स के उल्लंघन के खिलाफ़ आवाज़ उठानी चाहिए और ऐसे मामलों के बारे में संबंधित अथॉरिटी को बताना चाहिए।

गोयल ने डिस्ट्रिक्ट एजुकेशन ऑफिसर और डिस्ट्रिक्ट चाइल्ड प्रोटेक्शन ऑफिसर को स्कूलों में बच्चों को 'गुड टच और बैड टच' के बारे में जागरूक करने के लिए एक स्पेशल कैंपेन चलाने का निर्देश दिया। उन्होंने कहा कि बच्चों को 112 और 1098 चाइल्ड हेल्पलाइन के बारे में भी बताया जाना चाहिए। उन्होंने बच्चों में जागरूकता पैदा करने के लिए महिला और बाल आयोग की फिल्म 'कोमल' दिखाने का भी सुझाव दिया।

गोयल ने कहा कि NHRC भारत के संविधान के आर्टिकल 21 के तहत गारंटी वाले जीवन के अधिकार का रक्षक है और आयोग नागरिकों की गरिमा और ह्यूमन राइट्स की सुरक्षा पक्का करने के लिए कमिटेड है। पटियाला के अपने दौरे के दौरान, मिस्टर गोयल ने सेंट्रल जेल, PDS डिस्ट्रीब्यूशन सेंटर, पुलिस स्टेशन, हॉस्पिटल, चाइल्ड केयर इंस्टीट्यूशन, ओल्ड एज होम, सरकारी/रेजिडेंशियल स्कूल, ऑब्जर्वेशन होम, वन स्टॉप सेंटर और आंगनवाड़ी सेंटर का दौरा किया और इंस्पेक्शन किया। उन्होंने इन इंस्टीट्यूशन में दी जा रही सुविधाओं और बेनिफिशियरी के अधिकारों से जुड़े मामलों का रिव्यू किया।

मिस्टर गोयल ने लोगों से अपील की कि वे किसी भी तरह के ह्यूमन राइट्स वायलेशन के मामले में नेशनल ह्यूमन राइट्स कमीशन के ऑनलाइन पोर्टल hrcnet.nic.in पर अपनी शिकायत दर्ज कराएं। उन्होंने कहा कि कमीशन ऐसी शिकायतों पर तुरंत एक्शन लेगा।

मीटिंग के दौरान, ADC (अर्बन डेवलपमेंट) नवरीत कौर सेखों ने डिप्टी कमिश्नर डॉ. हिमांशु अग्रवाल की ओर से मिस्टर गोयल का स्वागत किया और भरोसा दिलाया कि कमीशन द्वारा दिए गए निर्देशों को जिला प्रशासन पूरी गंभीरता से लागू करेगा। SP सिटी मोहित अग्रवाल ने SSP हरमनदीप सिंह हंस की ओर से भरोसा दिलाया कि पटियाला पुलिस कमीशन के निर्देशों का पालन करते हुए पूरा सहयोग देगी।

इस मौके पर नगर निगम की संयुक्त आयुक्त मनरीत राणा, अतिरिक्त जेल अधीक्षक जयदीप सिंह, सिविल सर्जन डॉ. शैली जेटली, डीएसपी पुनीत चहल, किशोर न्याय बोर्ड (जेजेबी) और बाल कल्याण समिति (सीडब्ल्यूसी) के सदस्य, जिला कार्यक्रम अधिकारी प्रदीप सिंह गिल, डीईओ शालू मेहरा, डीसीपीओ शाइना कपूर, एएफएसओ मनु लटावा और अन्य वरिष्ठ अधिकारी मौजूद थे।

Source: https://www.dainiktribuneonline.com/news/haryana/nhrc-takes-cognizance-of-girls-death-in-open-manhole-in-palwal/

Home / हरियाणा / पलवल में खुले मैनहोल में गिरकर 4 साल की बच्ची की मौत मामले में NHRC ने लिया स्वत: संज्ञान

पलवल में खुले मैनहोल में गिरकर 4 साल की बच्ची की मौत मामले में NHRC ने लिया स्वत: संज्ञान

स्थानीय लोगों की शिकायतों के बावजूद मैनहोल खुला रहने का आरोप; NHRC ने उपायुक्त और एसपी को नोटिस जारी कर दो सप्ताह में मांगी जांच और मुआवजे की रिपोर्ट

Tribune Web Desk
चंडीगढ़, Updated At : 02:25 PM Sep 18, 2026 IST

हरियाणा के पलवल में खुले मैनहोल में गिरने से चार साल की बच्ची की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने स्वत: संज्ञान लिया है। घटना 14 सितंबर की है। बच्ची अपने घर के पास खेल रही थी, इसी दौरान वह खुले मैनहोल में गिर गई।

NHRC ने मीडिया रिपोर्ट का संज्ञान लेते हुए कहा है कि यदि उसमें सामने आई बातें सही हैं तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है।

डीसी और एसपी को नोटिस
आयोग ने मामले में पलवल के उपायुक्त (DC) और पुलिस अधीक्षक (SP) को नोटिस जारी किया है। दोनों अधिकारियों से दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी गई है।

रिपोर्ट में मामले की जांच की मौजूदा स्थिति के साथ-साथ पीड़ित बच्ची के परिजनों को दिए गए मुआवजे की जानकारी भी मांगी गई है। यदि कोई मुआवजा नहीं दिया गया है तो उसकी स्थिति भी रिपोर्ट में स्पष्ट करने को कहा गया है।

गंभीर हालत में अस्पताल ले गए थे परिजन
16 सितंबर को प्रकाशित मीडिया रिपोर्ट के अनुसार, बच्ची के परिवार और स्थानीय लोगों ने उसे खुले मैनहोल के अंदर पाया। उसे गंभीर हालत में जिला सिविल अस्पताल ले जाया गया, जहां डॉक्टरों ने उसे मृत घोषित कर दिया।

शिकायतों के बावजूद खुला रहा मैनहोल
मीडिया रिपोर्ट में दावा किया गया था कि स्थानीय निवासियों ने खुले मैनहोल को लेकर संबंधित अधिकारियों से कई बार शिकायतें की थीं, लेकिन इसके बावजूद मैनहोल खुला रहा।

NHRC ने कहा है कि मीडिया रिपोर्ट की सामग्री सही पाए जाने पर घटना मानवाधिकारों के उल्लंघन से जुड़ा गंभीर मामला बनती है। अब आयोग की ओर से मांगी गई रिपोर्ट के बाद जांच और प्रशासनिक कार्रवाई की स्थिति स्पष्ट होगी।